

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.10
C.P. (IB) No.42/BB/2023**

IN THE MATTER OF:

M/s. Textile Professionals LLP	...	Petitioner
Vs.		
Himatsingka Seide Limited	...	Respondent

Order under Section 9 of I & B Code, 2016

Order delivered on 25.06.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner	:	Ms. Athulya
For the Respondent	:	Shri.Rakshith Pai

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. The Counsel for the Petitioner stated that she is retiring from the present case and has filed a memo in respect of the same vide Dy.No.3639 dated 24.06.2024 requesting to direct the registry to delete her name from the cause-list. The same is taken on record and the Registry is directed to delete the name of the Petitioner Counsel in the cause-list from the next date of hearing.
3. Pleadings are complete.
4. List the case on **31.07.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**